

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**

**No. L-1/18/2010-CERC**

**Dated, the 5<sup>th</sup> May, 2017**

**NOTIFICATION**

Whereas Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 were notified on 29.4.2016 in the Gazette of India, Extraordinary (Part-III, Section IV No. 162).

Whereas it was provided in Regulation 1(2) of the above Regulations that sub-Regulation 6.3B would come into force on such date as the Commission may appoint by the notification in the official Gazette.

Whereas the Detailed Operating Procedure on reserve shutdown and the mechanism for compensation as required under Regulation 6.3B, 6 & 7 has been issued by the Commission vide order dated 5.5.2017.

And, now therefore, it is notified for the information of all concerned that Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 and the Detailed Operating Procedure on reserve shutdown and Mechanism for Compensation shall come into force with effect from 15.5.2017.

**sd/-**  
**(T. Rout)**  
**Chief (Legal)**